तारीखों को दर्ज कराई गई है?

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गृह पंत्रात्मय में राज्य मंत्री (श्री पी॰एम॰ सईद):
(क) दिल्ली पुलिस ने सूचित किया है कि उनके ध्यान
में ऐसा कोई समाचार नहीं आया है। तथापि, दिल्ली
पुलिस को 22 अनवरी, 1994 को जामा मस्जिद के
प्राधिकारियों से शाही इमाम/नायब इमाम को सम्बोधित,
धमकी भरे कुछ गुमनाम पत्र प्राप्त हुए हैं। इन पत्रों में
जामा मस्जिद और शाही इमाम और नुक्सान पहुंचाने की
धमकी दी गई थी। इन पत्रों की जांच पड़ताल की गयी।
जांच से पता चला कि ये गुमनाम पत्र किसी कट्टरपंथी
संगठन द्वारा नहीं भेजे गए हैं और यह कुछ शरारती तल्यों
का कार्य है।

(ख) जी नहीं, श्रीमान।

- (ग) डिवीजन अधिकारियों/बीट कान्सटेयलों/मीटर साईकल गरत कार्मिकों को शाही इमाम और नायब इमाम के घर पर चौकसी रखने के निर्देश दिए गए हैं। उनके साथ दो सिपाही तैनात कर दिए गए हैं। जामा मस्जिद में और उसे के इर्द गिर्द गहन गरत और कड़ी निगरानी रखी जा रही है।
 - (घ) कोई प्रथम सुचना रिपोर्ट दर्ज नहीं की गया है।

Holding of Political Rallies and Processions

6723. SHRI NILOTPAL BASU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what is Government's reaction to the Police Commissioner of Delhi's remarks in his Press Conference recently that holding of political rallies and processions in the city is disruptive of public life;
- (b) whether tear gasing of 5th April. 1994 rally was part of that attitude: and
- (c) if so, how many rounds of tear gas shells were fired on that day?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) The Delhi Police has reported that the Commissioner of Police had stated in the

Press Conference that huges procession/rallies disrupt the smooth flow of traffic and affect general public.

(b) and (c) On 5th april, 1994 more than one lakh arllyists marched towards Rajghat. Some of them became violent and started throwing stones on policemen. To disperse the violent rallyists. 745 tear gas shells were fired

Selling up of Development Boards in States

6724. SHRI VIRENDRA KATARIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any proposal under consideration of Government to set up Development Boards in the States; and
- (b) if so, what arc the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) The provision of setting up Development Boards under Article 371(2) applies only to the States of Maharashtra and Gujarat. The Presidential Order regarding setting up Development Boards for Vidharbha. Marathwada and rest of Mahrashtra has been issued on 9.3.94.

A proposal has been received from the Government of Gujarat for setting up a Development Board for Kutch.

देश के विभिन्न भागों में अनुसूचितजातियों / अनुसूचित जनजातियों के प्रति अत्याचार

6725. श्री गोविन्द् राम भिती : क्या गृह मंत्री यह बताने की कपा करेंगे कि :